

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA. 1734/97

Dated : 22-4-98

Between

R. Mohan Rao

: Applicant

and

1. General Manager  
SC Rly., Secunderabad

2. Chief Personnel Officer  
SC Rly., Secunderabad

3. Chief Comml. Superintendent  
SC Rly. Secunderabad

4. Sr. Divnl. Personnel Officer  
SC Rly., Guntakal Division  
Guntakal, Anantapur Dist.

5. Divnl. Rly. Manager  
SC Rly., Guntakal Division  
Guntakal, Anantapur

: Respondents

Counsel for the applicant

: S. Ramakrishna Rao  
Advocate

Counsel for the respondents

: J.R. Gopal Rao  
SC for Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

## Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn))

Heard Sri S. Ramakrishna Rao for the applicant and  
Sri J.R. Gopal Rao for the respondents.

1. The grievance of the applicant in this OA is concerning the non-regularisation of his service as Catering Cleaner. He was engaged as Contract Catering Cleaner from 1-1-1987 and worked as such till 22-4-1991 when he was disengaged. Hon'ble Supreme Court vide judgement in AIR 1991 (SC) 26 (Catering Cleaner of SC Rlys. Vs. Chief Commercial Superintendent, SC Rly.) directed the authorities to absorb the petitioners therein on expiry of a maximum of nine months from the date of the order i.e. 4-2-87, to refrain from employing contract labourers and to continue the services of the petitioners in the capacity in which they happened to be working on the date of the Court's decision and further to regularise the services of such of the petitioners who had been absorbed and made departmental employees. It would appear that, pursuant to the above judgement a large number of cleaners were duly absorbed and their services regularised. The applicant herein complains that he was not called for screening test held on 30-7-1996 for reasons not known to him.

2. The respondents have not filed any counter affidavit in this case. Their stand, therefore, is not known. If the contents of the OA are factually correct, and if the records held by the authorities confirm the fact of the

engagement as stated by the applicant in the OA, and if the applicant is not otherwise ineligible for consideration, it is directed that his screening, be arranged within 120 days from this day, a suitable decision taken with regard to absorption, and have it conveyed to the applicant, within thirty days thereafter.

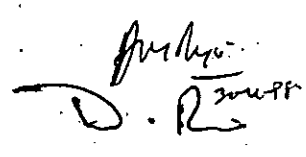
3. The applicant shall have the liberty to agitate his grievance, if so advised, in case he happens to be aggrieved by the same.

4. It is understood that the applicant is still being engaged intermittently whenever work is available on the strength of the interim order passed on 29-12-1997. The arrangement should continue until a final decision is taken and communicated and action as indicated in para. 2 above is completed.

5. Thus the OA is disposed of.

  
(H. Rajendra Prasad)  
Member (Admn)

Dated : April 22, 1998  
Dictated in Open Court

  
D. R. Prasad

sk

QA.1734/97

Copy to:-

1. The General Manager, South Central Railway, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Sec'bad.
3. The Chief Comm'l. Superintendent, South Central Railway, Sec'bad.
4. The Sr. Divnl. Personnel Officer, South Central Railway, Guntakal Division, Guntakal, Anantapur Dist.
5. The Divnl. Rly. Manager, South Central Railway, Guntakal Division, Guntakal, Anantapur.
6. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT., Hyd.
7. One copy to Mr. J.R. Gopal Rao, SC for Rlys, CAT., Hyd.
8. One copy to HHRP M(A), CAT., Hyd.
10. One copy to U.R.(A), CAT., Hyd.
11. One duplicate copy.

SRR

19/5/98

I COURT

TYPED BY                      CHECKED BY  
COMPARED BY                APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE  
VICE-CHAIRMAN  
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 22-4-1998.

~~ORDER~~/JUDGMENT

~~M.A./P.A./C.A. No.~~

in

O.A.No. 1734/97

T.A.No. (w.p.)

Admitted and Interim directions  
issued.

Allowed.

~~Disposed of with directions~~

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal हैदराबाद बेंच HYDERABAD BENCH
6 MAY 1998
Despatched N/A
RECEIVED
विभाग/APPAL SECTION